

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

OA No.04/2006 with MA No.20/2006.

Jaipur, this the 28th day of February, 2006.

CORAM : Hon'ble Mr. M. L. Chauhan, Judicial Member.

Dr. Khaidem Shuranjoy Singh
S/o Khaidem Jatra Singh,
Aged about 40 years,
R/o Qtr. No.98/III, Nirman Vihar-1,
C.P.W.D. Colony, Sector-2,
Vidyadhar Nagar,
Jaipur-23 (Raj.)

... Applicant.

By Advocate : Shri Manish Bhandari.

Vs.

1. Union of India
Through Secretary, Ministry of Home Affairs,
Govt. of India, North Block,
New Delhi.
2. The Registrar General fo India,
2-A, Man Singh Road,
New Delhi 110 011.
3. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi 110 011.

... Respondents.

By Advocate : Shir V. S. Gurjar.

: O R D E R (ORAL) :

Heard the Learned Counsel for the parties.

2. Learned Counsel for the respondents has drawn my attention to the decision rendered by the CAT, Calcutta Bench, in OA No.26/2006, Hemant Kr. Singh vs. Union of India & Ors., decided on 20.01.2006, whereby the

applicant therein has also challenged the impugned order which is the subject matter of this OA. This Tribunal disposed of the OA at admission stage by making the following observations :-

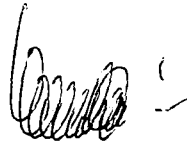
"2. At this stage, the applicant is directed to make a representation within a fortnight of the receipt of the copy of this order. The respondents are directed to consider and dispose of the same within 4 months thereafter by passing a reasoned and speaking order. Till the disposal of the representation the order of reversion shall remain stayed."

3. Learned Counsel for the applicant submits that he will be satisfied at this stage if the similar order is passed in this OA. Accordingly, without going into the merit of the case, I am of the view that the present OA can be disposed of by making the same direction as was given by the Calcutta Bench in Hemant Kr. Case (supra). Accordingly, the respondents are directed to consider and dispose of the representation of the applicant dated 30.12.2005 (Annexure A/11) within a period of 4 months by passing a speaking and reasoned order. Till the disposal of the representation the order of reversion shall remain stayed. Learned Counsel for the applicant submits that he wants to file a fresh representation thereby raising additional grounds and, as such, liberty may be granted to him to file fresh representation. In case the representation is filed by the applicant within a period of ten days from today, in that eventuality, the respondents may consider the fresh representation of the

applicant and decide the matter accordingly. In case the fresh representation is not filed within the said period, the respondents will proceed on the basis of his earlier representation Annexure A/11. Needless to add that in case the applicant is aggrieved by the order to be passed by the respondents, it will be open for him to approach this Tribunal again and raise all permissible grounds and the disposal of this OA will not come in his way.

4. With these observations, the OA is disposed of at admission stage with no order as to costs.

5. MA No.20/2006 has been filed by the respondents for vacation of stay order. In view of the order passed in OA, MA No.20/2006 stands infructuous and disposed of accordingly.



(M. L. CHAUHAN)
JUDICIAL MEMBER

P.C./